The monthly remuneration including system of compensation as provided in its regulation:-

The monthly remuneration of Chief Information Commissioner & Information Commissioners as per terms of appointment (copy enclosed)

The monthly remuneration of regular staff of CIC is fixed as per 7th CPC is as under:

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Designation of the Posts</th>
<th>Pay Level as per 7th CPC is as under:</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Secretary, CIC</td>
<td>Level-15</td>
</tr>
<tr>
<td>2</td>
<td>Additional Secretary, CIC</td>
<td>Level-14</td>
</tr>
<tr>
<td>3</td>
<td>Registrar</td>
<td>Level-14</td>
</tr>
<tr>
<td>4</td>
<td>Joint Secretary &amp; Addl. Registrar</td>
<td>Level-13</td>
</tr>
<tr>
<td>5</td>
<td>Deputy Secretary</td>
<td>Level-11</td>
</tr>
<tr>
<td>6</td>
<td>Personal Private Secretary</td>
<td>Level-11</td>
</tr>
<tr>
<td>7</td>
<td>Section Officer</td>
<td>Level-8</td>
</tr>
<tr>
<td>8</td>
<td>Principal Secretary</td>
<td>Level-8</td>
</tr>
<tr>
<td>9</td>
<td>Assistant</td>
<td>Level-7</td>
</tr>
<tr>
<td>10</td>
<td>Personal Assistant</td>
<td>Level-7</td>
</tr>
<tr>
<td>11</td>
<td>Librarian</td>
<td>Level-8</td>
</tr>
<tr>
<td>12</td>
<td>Steno Grade ‘D’</td>
<td>Level-4</td>
</tr>
<tr>
<td>13</td>
<td>UDC</td>
<td>Level-4</td>
</tr>
<tr>
<td>14</td>
<td>Drivers</td>
<td>Level-2</td>
</tr>
<tr>
<td>15</td>
<td>Multi-Tasking Staff</td>
<td>Level-1</td>
</tr>
</tbody>
</table>
Terms of appointment of the Chief Information Commissioner and Information Commissioners.

Tenure:-

The Chief Information Commissioner/ Information Commissioner shall hold office for a term of 5(Five) years or till he attains the age of 65 years. The Chief Information Commissioner shall not be eligible for reappointment. The Information Commissioner shall be eligible for appointment as the Chief Information Commissioner in the manner specified in sub section (3) of Section 12 of the Act. Where the Information Commissioner is appointed at Chief Information Commissioner, his term of office shall not be more than five years in aggregate as the Information Commissioner and Chief Information Commissioner. (As per Sec. 13(1), 13(2), Provisos to Sec. 13(2) of the RTI Act, 2005.

The monthly remuneration received by each of its officers and employees, including the system of compensation as provided in

According to 13(5) of the RTI Act, 2005, the salaries and allowances payable and other terms and conditions of service of-

(a) The Chief Information Commissioner shall be the same as that of the Chief Election Commissioner.

(b) An Information Commissioner shall be the same as that of an Election Commissioner;

Provided that if the Central Information Commissioner or an Information Commissioner, at the time of his appointment is, in receipt of a pension, other than a disability or wound pension, in respect of any previous service under the Government of India or under the Government of a State, his salary in respect of the service as the Chief Information Commissioner or an Information Commissioner shall be reduced by the amount of that pension equivalent of other forms of retirement benefits excluding pension equivalent of retirement gratuity.

Provided further that if the Chief Information Commissioner or an Information Commissioner if, at the time of his appointment is in the receipt of retirement benefits in respect of any previous service rendered in a Corporation established by or under any Central Act or State Act or a Government company owned or controlled by the Central Government or the State Government, his salary in respect of the service as the Chief Information
Commissioner or an Information Commissioner shall be reduced by the amount or pension equivalent to the retirement benefits.

Provided also that the salaries, allowances and other conditions of service of the Chief Information Commissioner and the Information Commissioners shall not be varied to their disadvantages after their appointment.

2. Accordingly, the Chief Information Commissioner and the Six Information Commissioners, who are in position at present, draw a fixed monthly pay of Rs. 90,000/- plus allowances, as admissible from time to time.

3. According to Section 13(6) read with Section 2(a) and 2(g) of the RTI Act, 2005, the Central Government shall provide the Chief Information Commissioner and the Information Commissioners with such officers and employees as may be necessary for the performance of their functions under this Act, and the salaries and allowances payable to and the terms and conditions of service of the officers and other employees appointed for the purpose of this Act shall be such as may be prescribed by the Central Government. The pay scales of the officers and employees of the Commission are given in the attached Annexure A'.
Order

Consequent upon the revision of Pay and allowances of the Chief Election Commissioner of India (CECI) and other Election Commissioners of India (ECIs) pursuant to the issue of the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2018, pay and allowances of Chief Information Commissioner (CIC) and Information Commissioners (ICs) are revised in the Central Information Commission mutatis mutandis.

2. In terms of the provisions of Section 13(5) of the Right to Information Act, 2005, pay and allowances of Chief Information Commissioner and Information Commissioners are revised w.e.f. 01.01.2016, as under:

(i) Pay of Chief Information Commissioner/Information Commissioners: ₹ 2,50,000/- per month.
   (to be reduced by pension, if any)
(ii) Sumptuary Allowance :
     ₹ 34,000/- per month (w.e.f. 22.09.2017)

3. Rent-free official furnished residential accommodation or house rent allowance as admissible in lieu thereof as applicable to Chief Election Commissioner of India/Election Commissioners of India.

4. Free consumption of fuel up to 200 litres or actual, whichever is less, per month.

5. The value of rent-free official residential accommodation, the value of conveyance facilities and the Sumptuary Allowance provided to CIC and ICs shall not be included in the computation of income under the head 'Salary'.

6. This issues with the approval of Chief Information Commissioner.

(S. P. Bock)
Joint Secretary (Admn)

Copy to:
1. PPS to Chief Information Commissioner
2. PPS to Information Commissioners
3. Shri Basant Seth, Former Information Commissioner
4. Mrs Manjula Prasher, Former Information Commissioner
5. Shri Sharat Sabharwal, Former Information Commissioner
6. Shri M.A. Khan Yusufi, Former Information Commissioner
7. PA to Additional Secretary
8. PA to Registrar (Consultant)
9. JS(Admin)/JS(P&B)/JS(Law)/JS(M&R)
10. All Deputy Secretaries/Dy. Registrars/Designated officers
11. US(IR), DoPT, North Block, New Delhi
12. PAO, CAT, Old JNU Campus, New Delhi-110067.
13. DDO/Cash Section/RTI Cell/CR-I/CR-II/Legal Cell/Dak Section/Library/Record Room
14. NIC office, CIC – For uploading the order on CIC’s website
15. Concerned task holders
16. Guard File
ORDER

Subject: Enhancement of Monetary Ceilings for Furniture/Furnishing provided free of rent at the Official Residence of Chief Information Commissioner and Information Commissioners of Central Information Commission.


Consequent upon the revision of monetary ceiling from ₹ 4,00,000/- to ₹ 8,00,000/- for furniture/furnishings to the Chief Election Commissioner of India (CECI) and other Election Commissioners of India (ECIs) pursuant to the issue of Notification dated 19th March, 2018 regarding Supreme Court and High Court Judges (Amendment) Rules, 2018 in the Gazette of India under G.S.R. 238 (E) by Ministry of Law and Justice, the entitlement of furniture/furnishings to be provided at the Official Residence of Chief Information Commissioner (CIC) and Information Commissioners (ICs) are revised in the Central Information Commission mutatis mutandis.

2. In terms of provisions of Section 13 (5) of the Right to Information Act, 2005 regarding term of office and conditions of service of Chief Information Commissioner and Information Commissioners of Central Information Commission have been equated with that of Chief Election Commissioner/Election Commissioners respectively. The service conditions of CEC/ECs are, inter alia, at par with that of Judges of Supreme Court of India and all facilities which are available to the Judges of the Supreme Court/CEC/ECs are available to the CIC/ICs of the Commission.

3. Thus the monetary ceiling for furniture/furnishings including electrical appliances to be provided free of rent at the Official Residence of Chief Information Commissioner and Information Commissioners are revised to ₹ 8,00,000/- (Rupees eight lakhs only).

4. Rent will be recoverable for such items of furniture/furnishings and electrical appliances that are provided in excess of these revised ceilings.

(S. P. Beck) 22.11.18
Joint Secretary (Admn)
Central Information Commission
3. PS to Secretary.
4. PS to Addl. Secretary.
5. PS to Registrar (Consultant).
6. JS (Admin)/JS (MR)/JS (Law)/JS (P&B)
7. All Deputy Secretaries/Dy. Registrars/Designated officers
8. PAO, Old JNU Campus, CIC, New Delhi.
9. Under Secretary (IR), DoPT, North Block, New Delhi
10. RTI Cell/CR-I/CR-II/Dak Section/Library/DDO/Legal Cell/Record Room/Cash Section
12. NIC, CIC for uploading on the website.
Circular

Subject: - Post retirement benefits in respect of retired Chief Information Commissioners/Information Commissioners– facility of Domestic Help – regarding.

In terms of CIC Office Memorandum of even No. dated 09.04.2018, the Commission has adopted the Election Commission of India O. M. No. 193/1/2017(I) dated 05.07.2017 for extending the facility of Domestic Help to former Chief Information Commissioners (CICs) and former Information Commissioners (ICs).

2. The wages to be reimbursed by the Central Information Commission to the former CICs/ICs for the engagement of a Domestic Help shall be equivalent to the salary payable to a Multi-Tasking Staff or equivalent at the minimum of the scale of pay inclusive of dearness allowance and yearly increment as applicable. The present rate of wages would be Rs. 18000/- plus DA as applicable.

Copy to:

1. PPS to CIC.
2. PPS to ICs.
3. All former CICs/ICs
4. PS to Secretary.
5. PS to Addl. Secretary.
6. PS to Registrar (Consultant).
7. JS (Admn)/JS (MR)/JS (Law)/JS (P&B)
8. JFA, Lok Nayak Bhawan, New Delhi.
9. All Deputy Secretaries/Dy. Registrars/Designated officers
10. Under Secretary (IR), DoPT, North Block, New Delhi
11. RTI Cell/CR-I/CR-II/Dak Section/Library/DDO/Legal Cell/Record Room/Cash Section
OFFICE MEMORANDUM

Subject: - Post retirement benefits in respect of retired Chief Information Commissioners/Information Commissioners - facility of Domestic Help – regarding.

The commission has adopted the Election Commission of India O.M. No.193/1/2017(I) dated 05.07.2017 for extending the facility of Domestic Help to retired Chief Information Commissioners/Information Commissioners of Central Information Commission vide Order No. 5/2/2013/CIC/Admin dated 12.02.2018.

2. In line with the Office Memorandum no. 193/1/2017(I) dated-05.07.2017 of Election Commission of India, following shall be the procedure for engagement of Domestic Help for retired Chief Information Commissioners/Information Commissioners:-

I The retired Chief Information Commissioners/Information Commissioners shall be entitled to avail the services of Domestic Help, if no facility of a Domestic Help is attached to the Officer or post to which the retired Chief Information Commissioners/Information Commissioners is appointed after retirement.

II Retired Chief Information Commissioners/Information Commissioners would at his/her discretion be entitled to select a person to be engaged as Domestic Help on contractual basis, and who will be available until the retired Chief Information Commissioners/Information Commissioners are entitled to the benefit of this facility, subject to the certification by the retired Chief Information Commissioners/Information Commissioners about the satisfactory performance of the Domestic Help.

Reimbursement

III Upon engagement, the monthly remuneration payable to the Domestic Help shall be reimbursed by the Central Information Commission to the retired Chief Information Commissioners/Information Commissioners at the end of every month.
Wages

IV The wages to be reimbursed by the Central Information Commission to the former Chief Information Commissioners or former Information Commissioners for the engagement of a Domestic Help shall be equivalent to the salary payable to a Multi Tasking Staff or equivalent at the minimum of the scale of pay inclusive of dearness allowance and yearly increments as applicable.

V The retired Chief Information Commissioners/Information Commissioners may engage the services of one or more Domestic Help but the Central Information Commission shall pay wages equivalent only to what is payable for one Domestic Help at the rate as mentioned in point (IV) above.

VI The Domestic Help engaged by a retired Chief Information Commissioners/Information Commissioners shall continue to remain on a contractual basis so long as he or she renders satisfactory service which is to be certified by the retired Chief Information Commissioners/Information Commissioners.

Spouses

VII The facility of Domestic Help being extended under the aforesaid provisions to a retired Chief Information Commissioners/Information Commissioners, shall be provided on the same terms & conditions to the surviving Spouse of a former Chief Information Commissioners/Information Commissioners, during the life time of the Spouse.

3. This superseded the earlier O.M. of even number dated 12.02.2018. However, the effective date of implementation of the benefits would be w.e.f. 12.02.2018.

(S. P. Beck)
Joint Secretary (Admn)
Central Information Commission

Copy to:
1. PPS to CIC.
2. PPS to ICs.
3. All former CICs/ICs
4. PS to Secretary.
5. PS to Addl. Secretary.
6. PS to Registrar (Consultant).
7. JS (Admn)/JS (MR)/JS (Law)/JS (P&B)
8. All Deputy Secretaries/Dy. Registrars/Designated officers
9. PAO, Old JNU Campus, CIC, New Delhi.
10. Under Secretary (IR), DoPT, North Block, New Delhi
11. RTI Cell/CR-I/CR-II/Dak Section/Library/DDO/Legal Cell/Record Room/Cash Section

To
The Secretary,
Central Information Commission

I have engaged Mr./Ms. ___________________________ as Domestic Help on contractual basis with me w.e.f. ___________________________ in pursuance of Central Information Commission’s O.M. No. 5/2/2013/CIC/Admn dated 12.02.2018.

His/Her details are as under:-

<table>
<thead>
<tr>
<th>Name</th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>Father’s Name</td>
<td></td>
</tr>
<tr>
<td>Date of Birth</td>
<td></td>
</tr>
<tr>
<td>(Proof Attached)</td>
<td></td>
</tr>
<tr>
<td>Category</td>
<td></td>
</tr>
<tr>
<td>Nationality</td>
<td></td>
</tr>
<tr>
<td>Educational Qualification</td>
<td></td>
</tr>
<tr>
<td>(Proof Attached)</td>
<td></td>
</tr>
<tr>
<td>Residential Address</td>
<td></td>
</tr>
<tr>
<td>(Proof attached such as copy of AADHIAR or Voter I-Card or Driving License or Passport or any other legally accepted document for address proof)</td>
<td></td>
</tr>
</tbody>
</table>

I would claim reimbursement for him/her on monthly basis. It is also stated that I am not availing Domestic Help from other department. Further, modalities, if any, may be intimated to the undersigned.

__________________________
Retd. Chief Information Commissioner/Information Commissioner
CERTIFICATE

(Notification No. )

Certified that I have incurred an expenditure of Rs. ____________/-(Rupees ________________) towards the service rendered for Domestic Help for the period w.e.f. ____________ to ________________

Signature________________

Name_________________

Former Chief Information Commissioner/Information Commissioner

RECEIPT

Received a sum of Rs. ____________/-(Rupees ________________) from pay and Accounts Officer, Central Information Commission as reimbursement on account of payments of domestic help charges for the period w.e.f. ________________ to ________________

Affix
Re.1/-
Revenue
Stamp

Signature________________

Name_________________

Former Chief Information Commissioner/Information Commissioner